

*The Copy Sh. G.N. Pandey A comm Del*  
IN THE COURT OF THE CHIEF METROPOLITAN

MAGISTRATE,  
TEES HAZARI, DELHI

CC NO:

*707/2001*  
*12/12/01*

*68-27*  
*04/5/10*  
*21-12-01*  
*11/12/01*

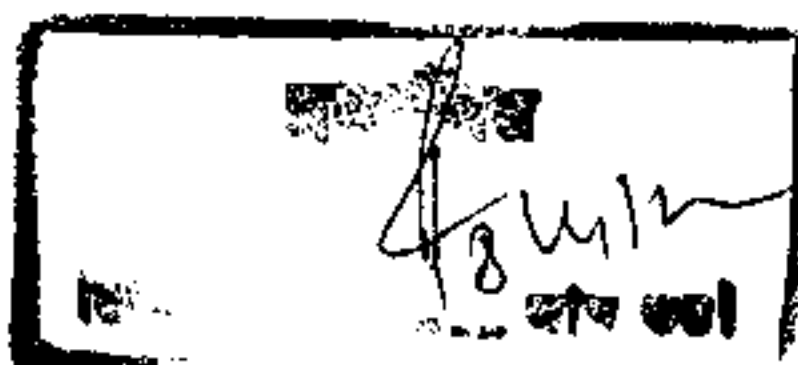
Securities and Exchange Board of India,  
a statutory body established under the  
provisions of Securities and Exchange  
Board of India Act, 1992, having its  
regional office at Block No.1, Rajendra  
Bhawan, Rajendra Place District Centre,  
New Delhi 110 008 and represented by  
its Asst. General Manager Ms. Jyoti  
Jindgar.

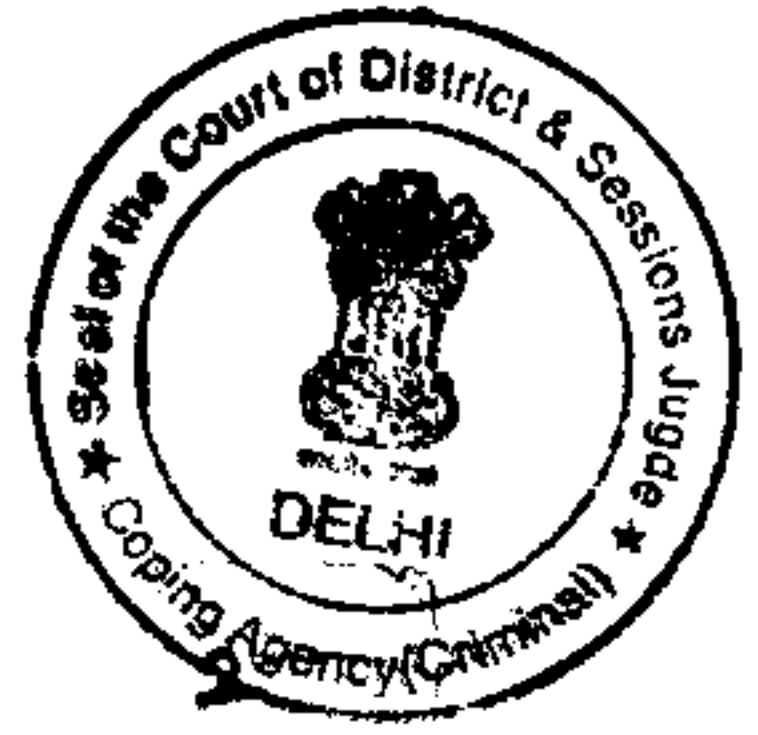
*ms Jyoti Jindgar*  
*made over to self*  
*to day*  
*1/12/01*  
*S.M.M. DELHI*

...Complainant

Vs.

1. Rosal Forest (I) Ltd., a company  
incorporated under the provisions of  
Companies Act, 1956 and having its  
registered office at SCO 915,  
Housing Board Chowk, Manimajra,  
Chandigarh.
2. Shri D.S. Dhillon, s/o not known to  
the complainant; Occupation *NA*





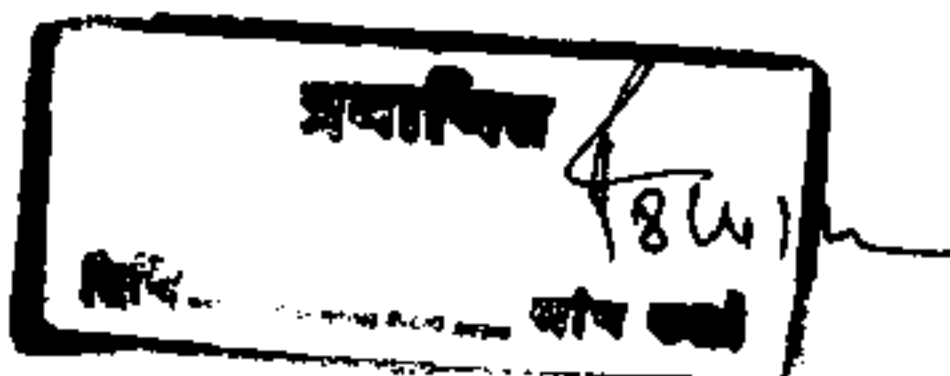
Director of the Accused No.1;  
resident of 474/12, Panchkula,  
Haryana.

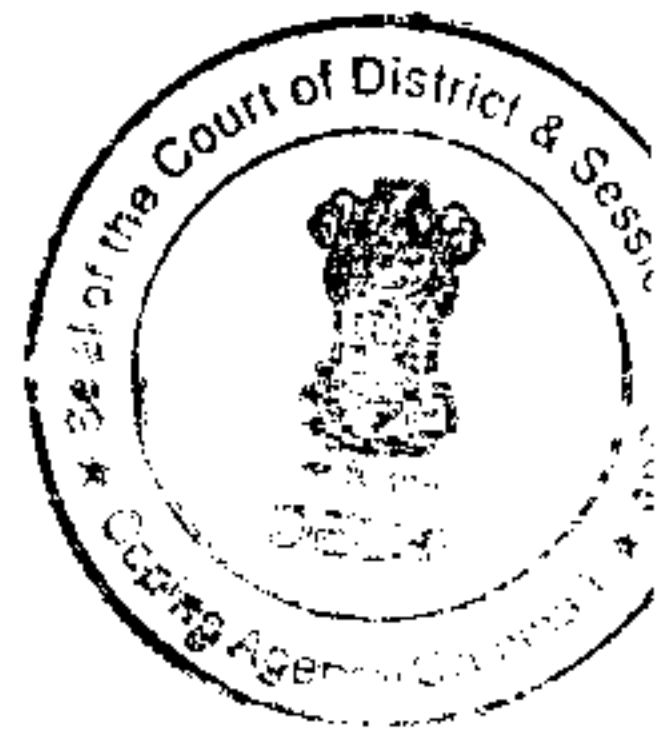
3. Smt. Paramjeet Kaur, w/o not known  
to the complainant; Occupation  
Director of the Accused No.1;  
resident of 474/12, Panchkula,  
Haryana.

4. Shri Sunil Jain s/o not known to the  
complainant; Occupation Director of  
the Accused No.1; resident of VPO  
Baroda, Distt Jind.

...Accused.

**COMPLAINT UNDER SECTION 200 OF THE CODE OF**  
**CRIMINAL PROCEDURE, 1973 READ WITH SEC. 24(1)**  
**AND 27 OF SECURITIES AND EXCHANGE BOARD OF**  
**INDIA ACT, 1992**





SEBI vs Rosal Forest India Ltd.

09.04.12

Present. Proxy counsel for complainant.

None for accused no.2, 3 and 4 despite service through publication in news papers "Hindustan Times and Dainik Jagaran" dated 04.03.12 respectively.

Therefore, accused no.2, 3 and 4 are hereby declared as proclaimed offender u/s 82 Cr.P.C.

Summons to accused no.1 not received back.

In view of the requests and facts and circumstances of the case, present case is adjourned sine die with the liberty to the complainant to revive the same as and when accused are arrested or fresh address of the accused persons are traced. In the meantime file be consigned to the record room.

(G.N. PANDEY)  
ACMM (Spl. Acts)/CENTRAL  
DELHI/09.04.12

कायस्थ जिला एम्स सच थापाधीन	
दिल्ली	
प्रतिनिधि विभाग (फौजदारी)	
अपराधित जांच प्रतिनिधि	
दिनांक	जांच कता
भा	विनियम 1872 की
अधीन प्राधिकृत	